

# India, European Union looking at comprehensive FTA, no early harvest

FE BUREAU  
New Delhi, May 6



INDIA AND THE European Union (EU) are set to revive the much-procrastinated talks on a comprehensive free trade agreement after a hiatus of 6 years as the two partners seek to deepen economic ties and cooperation in battling Covid 19, strengthening connectivity and securing a rules-based Indo-Pacific at the India-EU leaders' Meeting on 8 May.

Prime Minister Narendra Modi will participate in the EU-India virtual summit in Porto on Saturday which will be attended by leaders of all the 27 member countries of the EU, Charles Michel, President of the European Council and Ursula von der Leyen, President of the Euro-

pean Commission.

The previous EU-India summit was held in July 2020, via video conference, with EU and India adopting a joint statement, a five-year roadmap for the EU-India strategic partnership and a joint declaration on resource efficiency and circular economy.

The positive momentum in ties between India and the EU which is the largest trading partner of India and one of its largest sources of FDI has led to a wide expectation of the lead-

ers endorsing the launch of negotiations towards an FTA on trade, investment promotion and geographical indications. India and EU talks on FTA were suspended in 2013 amid disagreements over tariff rules for car parts and free-movement rights for professionals.

Officials of the EU said on Thursday that the India-EU relationship has developed positively in recent years, giving optimism that the differences in trade negotiations would be ironed out to pave way for a conclusive end to discussions on the FTA.

"The talks will cover all areas of trade and we are not looking at an early harvest. We are looking at a full, ambitious and comprehensive set of negotiations," an EU official said.

**VAISHALI PHARMA LTD.**  
(Formerly known as Vaishali Pharma Pvt. Ltd.)  
CIN: L52310MH2008PLC181632  
Corp. & Reg. Office: 706-709, 7th Floor, Aravali Business Centre, R. C. Patel Road, Off. Sodawala Lane, Borivali (West), Mumbai - 400092.  
Tel.: +91-22-42171819  
E-mail: investor@vaishalipharma.com

**NOTICE OF BOARD MEETING**

Pursuant to Regulation 29 read with regulation 47 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, notice is hereby given that a meeting of the Board of Directors of the Company is scheduled to be held on Friday, 14<sup>th</sup> May, 2021, inter alia, to consider and approve the Standalone Audited Financial Results of the Company for the Quarter and Year ended 31<sup>st</sup> March, 2021.

The information contained herein has been intimated to and is available on the website of National Stock Exchange of India Limited (www.nseindia.com), where the securities of the Company are Listed and the same is also available on the Company's website (www.vaishalipharma.com).

By order of the Board  
For Vaishali Pharma Limited  
Sd/-  
Akshay Jharkhandi  
Company Secretary &  
Date: 06<sup>th</sup> May, 2021 Compliance Officer

Place: Mumbai  
Date: 06<sup>th</sup> May, 2021

**Nippon India Mutual Fund**  
Wealth sets you free

**Nippon Life India Asset Management Limited**  
(Formerly known as Reliance Nippon Life Asset Management Limited)  
(CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 022 6808 7000 • Fax No. +91 022 6808 7097 • mf.nipponindiaim.com

## NOTICE NO. 15 DIVIDEND DECLARATION

**Record Date  
May 12, 2021**

Notice is hereby given that the Trustee of Nippon India Mutual Fund ("NIMF") has approved declaration of dividend on the face value of Rs. 10/- per unit in the Income Distribution cum capital withdrawal (IDCW) Plan of undenoted scheme of NIMF, with May 12, 2021 as the record date:

Name of the Scheme(s)	Dividend (₹ per unit)*	NAV as on May 05 2021 (₹ per unit)
Nippon India Balanced Advantage Fund – Income Distribution Cum Capital Withdrawal Plan	0.1500	27.5353
Nippon India Balanced Advantage Fund – Direct Plan Income Distribution Cum Capital Withdrawal Plan		34.0768

\*Income distribution will be done/dividend will be paid, net of tax deducted at source, as applicable.

**Pursuant to payment of dividend, the NAV of the Scheme will fall to the extent of payout, and statutory levy, if any.** The dividend payout will be to the extent of above mentioned dividend per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower.

**For units in demat form:** Dividend will be paid to those Unitholders/Beneficial Owners whose names appear in the statement of beneficial owners maintained by the Depositories under the IDCW Plan/Option of the Scheme as on record date.

All unit holders under the IDCW Plan/Option of the above mentioned scheme, whose names appear on the register of unit holders on the aforesaid record date, will be entitled to receive the dividend.

## NOTICE CUM ADDENDUM NO. 16

**Closure of Designated Investor Service Centre(s) (DISC)**

Investors are requested to note that the following existing DISC of Nippon India Mutual Fund will cease to operate with immediate effect.

- Nippon India Mutual Fund, 3 Ground Floor, Earth Complex, Sangam Cross Road, Harni Road, Vadodara - 390 006.
- Nippon India Mutual Fund, FF-7, Rutukulash Complex, Tulsidham Cross Road, Manjalpur, Vadodara - 390011.
- Nippon India Mutual Fund, H 104, Titanium City Centre, Near Sachin Tower, Anandnagar, Ahmedabad - 380007.

This addendum forms an integral part of the Statement of Additional Information, Scheme Information Document(s) and Key Information Memorandum(s) of the Schemes of Nippon India Mutual Fund, read with the addenda issued from time to time.

**For Nippon Life India Asset Management Limited**  
(Formerly known as Reliance Nippon Life Asset Management Limited)  
(Asset Management Company for Nippon India Mutual Fund)  
Sd/-  
Authorised Signatory

**Mumbai  
May 06, 2021**

**Make even idle money work! Invest in Mutual Funds**

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**IDBI mutual**

**IDBI Asset Management Limited**  
CIN: U65100MH2010PLC199319  
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Corporate Office: 4<sup>th</sup> Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005  
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

**NOTICE CUM ADDENDUM NO. 05/2021-22**  
**CHANGE IN RISK-O-METER OF IDBI DYNAMIC BOND FUND**

Investors are requested to note that pursuant to SEBI Circular no SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Scheme of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on April 30, 2021:

Name of the scheme	Product Labelling*	Existing Risk-o-meter	Revised Risk-o-meter
IDBI DYNAMIC BOND FUND (An open-ended dynamic debt scheme investing across duration)	<ul style="list-style-type: none"> <li>Generate Income along with attendant liquidity through active management of portfolio with at least medium term horizon</li> <li>Investments in Debt (including Government Securities)/ Money market instruments</li> </ul>		
		<p>Investors understand that their principal will be at <b>Moderate Risk</b></p>	<p>Investors understand that their principal will be at <b>Moderately High Risk</b></p>

\*There is no change in product labelling of the scheme. Only risk-o-meter is changed.

This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of IDBI Dynamic Bond Fund, the schemes of IDBI Mutual Fund, as amended from time to time.

All others features and terms and condition as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited  
(Investment Manager to IDBI Mutual Fund)  
Sd/-  
Date : May 06, 2021 Company Secretary and Compliance Officer

**Statutory Details:** IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**LARSEN & TOUBRO LIMITED**

Regd. Office: L&T House, Ballard Estate, Mumbai 400 001. CIN: L99999MH1946PLC004768  
Tel No.: 022-67525656  
Fax No.: 022-67525893  
Email: lgrc@larsentoubro.com website: www.larsentoubro.com

**NOTICE**

Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, NOTICE IS HEREBY GIVEN THAT a Meeting of the Board of Directors of the Company will be held on Friday, 14<sup>th</sup> May 2021, inter-alia, to consider and approve the audited consolidated and standalone financial results of the Company for the year ended 31<sup>st</sup> March 2021, and to recommend dividend, if any.

This intimation is also available on the website of the Company at www.larsentoubro.com and on the website of the Stock Exchanges where the shares of the Company are listed at www.bseindia.com and www.nseindia.com

For LARSEN & TOUBRO LIMITED  
SIVARAM NAIR A  
COMPANY SECRETARY  
(FCS 3939)  
Date: 6th May 2021

**BLUE STAR LIMITED**

Registered Office: Kasturi Buildings, Mohan T. Advani Chowk, Jamshedji Tata Road, Mumbai 400 020.  
CIN No.: L28920MH1949PLC006870, Telephone No.: +91 22 6665 4000, Fax No.: +91 22 6665 4152  
www.bluestarindia.com

## EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2021

Sr. No.	PARTICULARS	₹ in Crores			
		QUARTER ENDED 31.3.21	QUARTER ENDED 31.3.20	YEAR ENDED (AUDITED) 31.3.21	YEAR ENDED (AUDITED) 31.3.20
1	Total Income from Operations	1,651.35	1,305.71	4,325.94	5,404.89
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103.34	13.08	145.15	210.02
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	103.34	12.33	145.15	205.99
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	67.97	8.90	100.35	143.25
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	70.40	10.91	102.82	145.71
6	Equity Share Capital (Face Value of the share - ₹ 2/- each)	19.26	19.26	19.26	19.26
7	Other Equity			865.92	763.11
8	Earnings Per Share (EPS) of ₹ 2 each (not annualised*)	*7.06	*0.92	10.42	14.87
	a) Basic	*7.06	*0.92	10.42	14.87
	b) Diluted			884.58	782.37
9	Net Worth			2.34	2.34
10	Capital Redemption Reserve			1.85	10.84
11	Debt Service Coverage Ratio (DSCR)			3.67	12.72
12	Interest Service Coverage Ratio (ISCR)			0.54	0.59
13	Debt Equity Ratio				

**NOTES:**

- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended). The full format of the quarterly results is available on the website of the Stock Exchange (www.bseindia.com) and (www.nseindia.com), and on the Company website (www.bluestarindia.com). The specified items of the standalone financial results of the Company for the quarter and year ended March 31, 2021 are given below.
- The Directors have recommended a dividend of ₹ 4 per equity share of ₹ 2 each for FY20-21 (FY19-20, Interim and Final Dividend of ₹ 10 per equity share).

Sr. No.	PARTICULARS	₹ in Crores			
		QUARTER ENDED 31.3.21	QUARTER ENDED 31.3.20	YEAR ENDED (AUDITED) 31.3.21	YEAR ENDED (AUDITED) 31.3.20
1	Revenue from operations	1,491.55	1,196.83	3,842.23	4,786.49
2	Profit before tax (after exceptional item)	97.55	35.45	98.35	167.67
3	Profit after tax	65.26	33.26	65.93	120.87
4	Total Comprehensive Income	67.38	32.85	69.40	119.14

**For BLUE STAR LIMITED**

**B Thiagarajan  
Managing Director  
(DIN : 01790498)**

Date : May 06, 2021  
Place : Mumbai

**POST OFFER ADVERTISEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF LLOYDS STEELS INDUSTRIES LIMITED**  
(CIN: L28920MH1949PLC006870)

Registered Office: Plot No A-55, MIDC Industrial Area, Murbad, Thane-421401, Maharashtra, India  
Contact No.: +91 2524 222 271 / +91 95456 54196; E-Mail ID: infoengg@lloyds.in; Website: www.lloydsengg.in

Open Offer for acquisition of 23,36,61,600 Equity Shares of Lloyds Steels Industries Limited ("LSIL"/"Target Company") by Shree Global Tradefin Limited (hereinafter referred to as "Acquirer")

This Post Offer Advertisement is issued by Mark Corporate Advisors Private Limited ("Manager to the Offer") on behalf of the Acquirer in connection with the Open Offer made by the Acquirer to acquire 23,36,61,600 Equity Shares of Face Value of ₹1 each ("Equity Shares") of the Target Company at ₹1 (Rupee One only) per Equity Share, representing 26% of the Equity Share Capital/Voting Capital of the Target Company ("Offer"), in compliance with Regulation 18 (12) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereof ("SEBI (SAST) Regulations, 2011"/"Regulations"). The Detailed Public Statement with respect to the aforementioned offer was made on February 04, 2021 (Thursday) in the following newspapers:

Publication	Language	Edition(s)
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Navshakti	Marathi	Mumbai Edition

- Name of the Target Company : Lloyds Steels Industries Limited
- Name of the Acquirer : Shree Global Tradefin Limited ("Acquirer")
- Name of the Manager to the Offer : Mark Corporate Advisors Private Limited
- Name of the Registrar to the Offer : Bigshare Services Private Limited

**5) Offer Details:**

- Date of Opening of the Offer : April 12, 2021 (Monday)
- Date of Closure of the Offer : April 28, 2021 (Wednesday)

**6) Date of Completion of Payment of Consideration and communication of Rejection/Acceptance : May 04, 2021 (Tuesday)**

**7) Details of Acquisition:**

Sr. No.	Particulars	Proposed in the Letter of Offer	Actuals
7.1.	Offer Price (in ₹)	₹1 (Rupee One only)	₹1 (Rupee One only)
7.2.	Aggregate number of Shares tendered	23,36,61,600 Equity Shares*	45,057 Equity Shares
7.3.	Aggregate number of Shares accepted	23,36,61,600 Equity Shares*	45,057 Equity Shares
7.4.	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹23,36,61,600 (Rupees Twenty Three Crores Thirty Six Lakhs Sixty One Thousand and Six Hundred only)	₹45,057 (Rupees Forty Five Thousand and Fifty Seven only)
7.5.	Shareholding of the Acquirer before Public Announcement		
	• Number	6,55,17,911	6,55,17,911
	• % of Equity Share Capital	7.29%	7.29%
7.6.	Shares acquired by way of Share Purchase Agreement (SPA)		
	• Number	41,44,41,116	41,44,41,116
	• % of Equity Share Capital	46.12%	46.12%
7.7.	Shares acquired by way of Open Offer		
	• Number	23,36,61,600*	45,057
	• % of Equity Share Capital	26.00%*	0.01%
7.8.	Shares acquired after Detailed Public Statement ("DPS")		
	• Number	Nil	Nil
	• % of Equity Share Capital	Not Applicable	Not Applicable
	• Price of the Shares acquired	Not Applicable	Not Applicable
7.9.	Post Offer Shareholding of the Acquirer		
	No of Shares	71,36,20,627	48,00,04,084
	% of Equity Share Capital	79.41%	53.42%
7.10.	Pre & Post offer Shareholding of the Public		
	• Number	41,87,39,355	41,87,39,355
	• % of Equity Share Capital	46.59%	46.58%
	• Number	18,50,77,755*	18,50,77,755*
	• % of Equity Share Capital	20.59%*	20.59%*

\* Assuming full acceptance in the Open Offer.

**8) The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under Regulations.**

**9) A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and National Stock Exchange of India Limited. Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated March 26, 2021.**

**Issued by Manager to the Offer:**

**MARK CORPORATE ADVISORS PRIVATE LIMITED**  
CIN: U67190MH2008PTC181996  
404/1, The Summit Business Bay, Sant Janabai Road (Service Lane), Off W. E. Highway, Vile Parle (East), Mumbai - 400 057  
Telefax No.: +91 22 2612 3207/08  
Contact Person: Mr. Manish Gaur  
E-Mail ID: openoffer@markcorporatedvisors.com  
SEBI Regn No.: INM000012128  
Website: www.markcorporatedvisors.com

For and on behalf of the Acquirer:  
For Shree Global Tradefin Limited  
Sd/-  
Vishesh Sohoni  
Chief Financial Officer  
Place : Mumbai  
Date : May 07, 2021